

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
ORIGINAL APPLICATION NO. 37 OF 2022 / EZ**

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Pradeep Kumar Behera & Ors                      ...Applicant

VERSUS

State of Odisha & others                      ...Respondents

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SPCB Odisha, R.No.3

Through

Kolkata

Date:

**Smt Papiya Banerjee Bihani,**  
Advocates for the Respondent No.3  
(State Pollution Control Board, Odisha)  
e-mail: pbanerjeebihani@gmail.com  
Phone No.:9831493390

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
ORIGINAL APPLICATION NO. 37 OF 2022 / EZ

IN THE MATTER OF

27 JUN 2022

Pradeep Kumar Behera & Others ...Applicant

VERSUS

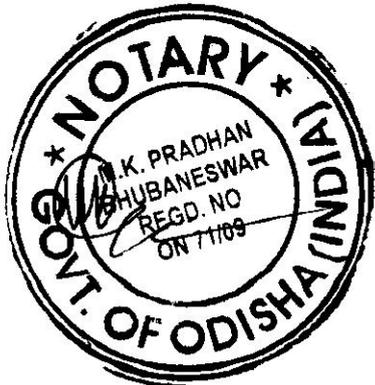
Union of India & others ...Respondents

AFFIDAVIT ON BEHALF OF STATE POLLUTION  
CONTROL BOARD, ODISHA, R.NO.3.

I, Dr. Anup Kumar Mallick, son of late Nagendra Nath Mallick aged around 52 years, working with the State Pollution Control Board, having my office at S-3/3, Industrial Estate, Hakim Pada, Angul, Odisha – 759143, do hereby solemnly affirm and state as under:

1. I am working as Regional Officer, Angul with the State Pollution Control Board, Odisha, hereinafter referred to as the answering respondent and as such am competent to swear this affidavit. I am the Respondent No.3 in this OA.

*Dr. Anup Kumar Mallick*

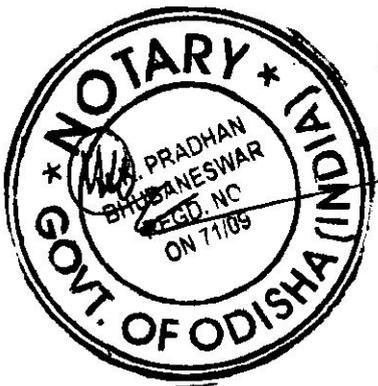


MANJULA KUMAR PRADHAN  
NOTARY PUBLIC  
BHUBANESWAR  
REGD. NO. ON-71/2009  
PH:-9437627119 (M)

27/6/22

2. That this Hon'ble Tribunal in their order dtd.19.04.2022 at para-9 directed the R.No.2 & 3 i.e. Collector & District Magistrate, Angul and State Pollution Control Board to file their personal affidavit with regard to the inspections carried out on dtd.25.11.2021, 29.11.2021 and 16.12.2021 and also giving the present status.
3. That at the outset, it is humbly submitted that in the OA the main prayer is to direct the R.No.4 i.e. Chief General Manager, East Co. Railway, Sambalpur Division to stop the operation of the Coal Dumping Yard at Handapa Railway Station and shift the same to anywhere and direct the R.No.4 & 5 to restore the damages caused by them in that locality during the operation of coal dumping yard.
4. That the Railway Siding / Mineral Stack Yards are not listed in the Schedule of EIA Notification, 2006 and amendment thereof and as such environmental clearance is not required for railway siding / mineral stack yards. But permission for establishment of railway siding was accorded by the Sarpanch, Handapa Gram Panchayat

Dr. Anup Kumar Mallick



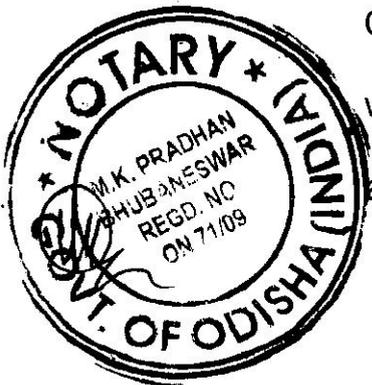
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28/10/22

vide letter No.52 dtd.15.10.2019 after proposal was passed in the Gram Sabha held on dtd.14.10.2019.

5. That for consideration of application for Consent to Establish under the provisions of Section.25 of the Water (PCP) Act, 1974 and Section.21 of the Air (PCP) Act, 1981, permission of the local authority is sine-qua-non. And accordingly, the R.No.3 has granted Consent to Establish in favour of the railway siding vide Office Memorandum No.1234 dtd.16.10.2019. Copy of the said Office Memorandum dtd.16.10.2019 is annexed to this affidavit and marked as **ANNEXURE – R3/1.**

6. That while granting Consent to Operate in favour of the railway siding vide Consent Order No.1007 dtd.30.03.2021, the R.No.3 has imposed special conditions with respect to use of road under the heading “Housing Keeping” as condition No.2, 3 & 4 respectively. Copy of the said Consent to Operate order dtd.30.03.2021, which was valid up to dtd31.03.2024 is annexed to this affidavit and marked as **ANNEXURE – R3/2.**

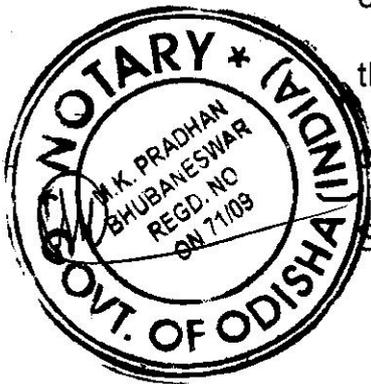


Dr. Anup Kumar Meelakh

27/11/22

7. That after receipt of public complaint from Sri Pradeep Kumar Behera, Chairman, Maheswari Anchalika Kshyatigrasta Prajasangha, Handapa and others received by the R.No.3 on dtd.1.11.2021 against the alleged pollution of air and water by the railway siding, inspection was conducted on dtd.25.11.2021 and ambient air quality monitoring and water sample were conducted on dtd.29.11.2021. Copy of inspection and analysis report are annexed to this affidavit and marked as ANNEXURE - R3/3 Colly.

8. That on the basis of the findings of the inspection report at Annexure-R3/3 Colly, a show cause notice was issued by the R.No.3 vide letter No.3585 dtd.30.11.2021. In response to the show cause notice the railway siding has submitted its reply on dtd.14.12.2021, which was verified through inspection on dtd.16.12.2021 and since the compliance to the show cause notice was not satisfactory, the Consent to Operate was revoked and direction of closure was issued u/s-31A of the Air (PCP) Act, 1981 and Section-33A of Water (PCP) Act, 1974 by the R.No.3 vide



Dr. Anup Kumar Mallick

*29/10/22*

letter No.3902 dtd.24.12.2021. Copy of the show cause notice No.3585 dtd.30.11.2021, copy of reply dtd.14.12.2021 submitted by the railway siding in response to the show cause notice, copy of inspection report dtd.16.12.2021 and direction of closure vide No.3902 dtd.24.12.2021 are annexed to this affidavit and marked as ANNEXURE-R3/4, ANNEXURE – R3/5, ANNEXURE – R3/6 and ANNEXURE – R3/7 respectively.

9. That in order to verify the present status of the railway siding, Er. C.S.Chauhan, Dy.Env. Engineer of the R.No.3 carried out inspection on dtd.07.05.2022 and submitted a report opining that the railway siding was observed to be not in operation, no loading or handling of coal was observed at the railway siding area and no further development /improvement on the defects pointed out in the show cause notice at Annexure-R3/4 was noted during inspection. Copy of the inspection report dtd.07.05.2022 is annexed to this affidavit and marked as ANNEXURE –

R3/8.



*Dr. Anup Kumar Mallick*

*27/6/22*

10. That it is humbly submitted that the R.No.3 has only granted Consent to Establish vide Annexure – R3/1 in the name and style of Handapa Railway Siding of East Coast Railway, Sambalpur Division for the establishment of railway siding at adjacent to railway track No.5 of Handapa Railway Station, Handapa, Tahasil-Kishore Nagar, Dist – Angul for Railway Siding of stacking and transporting of coal – 80000 MT/Month and no permission was accorded by the R.No.3 in favour of M/s. M.M.Logistic for establish or operation of railway siding.

11. That in compliance to the direction dtd.19.04.2022 of this Hon'ble Tribunal, the copy of inspection carried out on dtd.25.11.2021, 29.11.2021 and 16.12.2021 as well as the inspection report carried out on 07.05.2022 showing present status have already been annexed to this affidavit vide Annexure-R3/3 Colly, Annexure-R3/6 and Annexure-R3/8 respectively.

That the annexures annexed to the present affidavit are true and correct copies of their originals.

*Dr, Anup Kumar Mallick*



MANJULA KUMAR PRADHAN  
NOTARY PUBLIC  
BHUBANESWAR  
REGD. NO. ON-71/2009  
PH:-9437627119 (M)

27/6/22

- 13. That the Respondent No.3 Board craves the leave of this Hon'ble Tribunal to file further affidavit if necessary for proper adjudication of this case.
- 14. That the contents of the above paragraphs are true and correct to the best of my knowledge, as derived from the official records, and that nothing material has been concealed therefrom.

*Dr. Anup Kumar Mallick*  
**DEPONENT**  
Regional Officer  
State Pollution Control Board  
Angul Odisha

**VERIFICATION:**

I, the above named deponent, do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge, as derived from official records, and that nothing material has been concealed therefrom.

Verified at Bhubaneswar on this the 27<sup>th</sup> day of June, 2022.



**SWORN BEFORE ME**

*Dr. Anup Kumar Mallick*  
**DEPONENT**  
Regional Officer  
State Pollution Control Board  
Angul Odisha

*Manjula Kumar Pradhan*  
MANJULA KUMAR PRADHAN  
NOTARY PUBLIC  
BHUBANESWAR  
REGD. NO. ON-71/2009  
PH:-9437627119 (M)



**OFFICE OF THE REGIONAL OFFICER  
STATE POLLUTION CONTROL BOARD, ODISHA  
(DEPARTMENT OF FOREST & ENVIRONMENT, GOVT. OF ODISHA)  
Plot No. S-3/3, Industrial Estate, Hakimpada, Angul-759143**

No.1234/RS/ROSPCB/AGL/09/2019-20

Date: 16.10.2019

**OFFICE MEMORANDUM**

In consideration of the Online Application No. 2762618 dtd 10.10.2019 of **M/s. Handapa Railway Siding of East Co. Railway, Sambalpur Division** the State Pollution Control Board, Odisha has been pleased to convey it's Consent to Establish (NOC) under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and section 21 of Air (PCP) Act, 1981 for following facilities and capacities:-

**Railway Siding for Stacking and Transporting of Coal: - 80,000 MT/Month**

At- Handapa Po- Kishore Nagar over Plot No-(48 nos. of Plots as mentioned in application ) Khata No- 223/2 (adjacent to railway Track No-05) measuring area 26.180 Acre in Mouza - Handapa Tehasil-Kishore Nagar in district of Angul with the following conditions.

**General Conditions:**

1. This Consent to Establish is valid for the product, quantity manufacturing process and raw materials as mentioned in the application & for a period of five years from the date of issue of this letter provided commencement of production of the proposed project has not taken place in the meantime
2. If the proponent fails to start operation of the project but substantial physical progress has been made then a renewal of this consent order shall be sought by the proponent.
3. If the proponent fails to initiate construction of the project and no significant physical progress is made then, the proponent has to apply for Consent to Establish a fresh after expiry of 5 years from the date of issue of this order.
4. All emission from the industry as well as the ambient air quality and noise are to confirm to the standards as laid down under EP Rule/ Central Pollution Control Board / State Pollution Control Board or otherwise stipulated in the special conditions.
5. Adequate method of disposal of solid waste is to be adopted to avoid environmental pollution.
6. The industry is to take the plantation of indigenous species around the available vacant areas inside the factory premises.
7. The industry is to apply for grant of consent to operate under section 21 of Air (PCP) Act, 1981 at least 3 (three) months before to obtain consent to operate for starting production.
8. The industry shall submit land conversion documents at the time of applying consent to operate.
9. Adequate effluent treatment facilities are to be provided such as the quality of sewage & trade effluent satisfies the standards as prescribed under EP Rule or as prescribed by the Central Pollution Control Board and/or State Pollution control Board or otherwise stipulated in the special conditions.
10. This Consent to Establish is ~~subjected~~ to statutory clearance from other Departments of Govt. of Orissa and Govt. of Jharkhand as applicable.



### Special conditions:

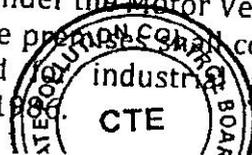
The unit shall obtain trading license under Odisha Mineral (Prevention of Theft, Smuggling and Illegal Mining and Regulation of Possession, Storage, Trading and Transportation) Rules 2007 and as amended thereafter.

### House Keeping:

1. All entry points, internal roads and loading/unloading areas must be adequately compacted for movement of heavy vehicles by using low permeability material and be cleaned regularly to minimize potential of dust generation and off-site impact.
2. The Railway Authority shall not use main road connecting from railway Station to NH-42 (market complex and school road) for transportation of Coal.
3. Separate shortest road shall be constructed at the end of the railway siding to NH with black top /concrete/paver block facility to reduce fugitive emission during transportation.
4. The railway authority shall not use adjacent area of Track No-01 for any mineral related commercial activity.
5. A boundary wall of at least 3 meter height shall be constructed along the periphery of the mineral stack-yard to prevent the dust particles from being air borne and / or getting carried away with surface run off to nearby water bodies.
6. The height of material stack within storage areas must be kept below the height of the boundary wall at all times to prevent the material from being air borne.
7. All mineral storage areas containing fines or dusty materials must be either:
  - covered with tarpaulins when not in use, or
  - fitted with Water Sprinkling / Dry fog systems.
8. Green belt of at least one row of trees shall be developed along the boundary of material storage yard; in case of stack-yards which are located in close proximity to villages and residential areas, a green belt of adequate width between the habitation and the stack-yard is recommended.
9. Planting of trees all along the connecting road and regular grading of such road shall be carried out to prevent generation of dust due to movement of dumpers/trucks.
10. Adequate care shall be taken to prevent creation of ruts and pot holes in the connecting roads.
11. Proper housekeeping at the material storage areas, loading & dispatch areas, service facilities, etc., shall be practiced.

### Air Pollution Control:

1. Dust suppression arrangement shall be provided on approach road by using water sprinklers / mobile water tanker.
2. Wheel wash facilities are to be provided to minimize transfer of mud from unpaved approach roads to main paved and/or public roads.
3. At the material storage areas, atomized stationery mist spray of water or conditioning of material with water shall be practiced to prevent dust getting air borne during loading/unloading.
4. Sprinkler systems must be maintained and be kept in a good operable condition at all times.
5. Appropriate transfer chutes shall be provided at material discharge points at material storage areas, loading points etc., to minimize the discharge height and spread of air borne dust.
6. Smoke emission from heavy duty vehicle operating in the stockyard shall conform to the standards prescribed under the Motor Vehicle Rules, 1989.
7. Ambient Air Quality inside the premises shall conform to the National Ambient Air Quality Standard prescribed for industrial and mixed used area under the Environment Protection Act, 1986.



**Water Pollution Control:**

1. Domestic effluent shall be discharged to soak pit through septic tank constructed as per BIS specifications.
2. Garland drain shall be provided along the boundary wall at the appropriate places depending upon the slope of the area, inside the mineral stack-yard. Provision shall be made for collection of wash water from the garland drain and the water, so collected shall be treated in a sedimentation tank for further use inside the premises for green belt or water sprinkling etc. In case of a cluster, a common facility shall be developed, operated and maintained by the cluster operators.
3. In case the wastewater contains any substance which is harmful to the environment, the same shall be treated to remove the substance so as to meet the prescribed norms.

**Good Operating Practice:**

1. Speed limit of dumpers/trucks inside the premises shall not exceed 10 kmph.
2. Occupiers of the stack-yard / Railway siding shall ensure that vehicles used have valid "Pollution under Control (PUC)" certificate.
3. During transportation of material by trucks / tippers / wagons through public roads, the vehicles shall be properly covered with tarpaulin sheets.
4. Provisions of the E(P) Act, 1986 and the relevant rules framed there under, shall be applicable where necessary

To

**Sri Rakesh Kumar Sharma, Commercial Inspector  
M/s. Handapa Railway Siding, East Co. Railway, Sambalpur Division  
At- Handapa PO: Kishore Nagar  
Dist- Angul, Odisha**

*Mallik*  
16.10.19  
REGIONAL OFFICER

Regional Officer  
State Pollution Control Board  
Angul, Odisha

Memo No. 1235(5)

Dtd 16.10.2019

Copy forwarded to

1. The Member Secretary, SPC Board, Bhubaneswar, Odisha.
2. The Collector & District Magistrate, Angul
3. District Industries Center, Angul
4. Deputy Director of Mines, Talcher
5. Copy to Guard File,

*Mallik*  
16.10.19  
REGIONAL OFFICER

Regional Officer  
State Pollution Control Board  
Angul, Odisha





**OFFICE OF THE REGIONAL OFFICER  
STATE POLLUTION CONTROL BOARD, ODISHA  
(DEPARTMENT OF FOREST & ENVIRONMENT, GOVT. OF ODISHA)  
Plot No. S-3/3, Industrial Estate, Hakimpada, Angul-759143**

"By Registered Post"

## CONSENT ORDER

No 1007/RS/ROSPCB/AGL/09/19-20/2019-20

Date:- 30.03.2021

CONSENT ORDER NO. 824/2020-21/RO-SPCB/Angul (APC & WPC)

**Sub: Consent for discharge of sewage and trade effluent under section 25/26 of Water (PCP) Act, 1974 and for existing/new operation of the plant under section 21 of Air (PCP) Act, 1981.**

**Ref: Your online Consent to Operate Application No. 3456960, received in complete form 09.03.2021**

Consent to operate is hereby granted under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and rules framed thereunder to:

Name of the Railway Siding

**M/s Handapa Railway Siding  
of East Coast Railway  
(Sambalpur Division)**

Name of the Occupier & Designation:

**Sri Rakesh Kumar Sharma  
(Commercial Inspector of  
M/s Handapa Railway Siding)**

Address:

**At-Handapa, Tehsil- Kishore Nagar,  
PO- Kishore Nagar  
Dist: Angul Odisha, Pin 759127.**

This consent order is valid for the period from 01.04.2021 to 31.03.2024.

This consent order is valid for the product quantity, specified outlets, discharge quantity and quality, specified chimney/stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

**A. Details of products manufactured:**

Sl. No.	Product	Quantity
1.	Railway Siding for Stacking and Transportation of Coal	80,000 MT/ Month

**B. Discharge permitted through the following outlet subject to the standard**

Out-let No.	Description of the Outlet	Point of Discharge	Quantity of discharge KLD or KL/hr	Prescribed Standard			
1							
2							

**C. Emission permitted through the following stack subject to the prescribed standard.**

Chimney stack No.	Description of Chimney/ Stack	Stack height (m)	Quantity of emission (m <sup>2</sup> /hr)	Prescribed standard			
				Particulate Matters (PM)	SO <sub>2</sub>	NO <sub>x</sub>	
1					-	-	
2					-	-	

**D. Disposal of solid waste permitted in the following manner**

Sl. No	Type of Solid Waste	Quantity generated (CUM/M)	Quantity to be reused on site (TPD)	Quantity to be reused off site (TPD)	Quantity disposed off (TPD)	Description of disposal site.
1						

**E. GENERAL CONDITIONS FOR ALL UNITS**

1. The consent is given by the Board in consideration of the particulars given in the application. Any change of alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 f the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations deemed fit for the purpose of the Acts.
2. The industry would immediately submit revised application or consent to operate to the Board in the event of any change in the quantity and quality of raw material/and products/manufacturing process or quantity / quality of the effluent rate of emission/air pollution control equipment/system etc.
3. The applicant shall not change or alter either the quality or quantity of the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
4. The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order/directives

- issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act.
5. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
  6. The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
  7. This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
  8. The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
  9. An inspection book shall be opened and made available to Board's Officers during the visit to the factory.
  10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system/air pollution control system/stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water/Air.
  11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever.
  12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
    - a) Industrial cooling, spraying in mine pits or boiler feed.
    - b) Domestic purpose
    - c) Process
  13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/ bathing.
  14. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
  15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
  16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
  17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
  18. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
  19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
  20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
  21. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank.
  22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
  23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Act or Rules made therein.



## CONSENT ORDER

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24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples/stack monitoring/inspection.
25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.
26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
27. The satisfaction the liquid effluent arising out of the operation of the air pollution control equipment shall treated in the manner and to ion of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (as amended).
28. The stack monitoring system employed by the applicant shall be opened for inspection to this Board at any time.
29. There shall not be any fugitive or episodal discharge from the premises.
30. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge/emission shall be brought to the notice of the Board within 24 hours of occurrence.
31. The applicant shall keep the premises of the industrial plant and air pollution control equipments clean and make all hoods, pipes, valves, stacks/chimneys leak proof. The air pollution control equipments, location, inspection chambers, sampling port holes shall be made easily accessible at all times.
32. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and/or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax/speed post within 24 hours of its occurrence.
33. The industry has to ensure that minimum three varieties of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the Industries of industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipments collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board, so as no to cause fugitive emission, dust problems through leaching etc, of any kind.
35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by:
  - i. Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
  - ii. Controlled incineration, wherever possible in case of combustible organic material.
  - iii. Composting, in case of bio-degradable material.
36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Latter of authorization shall be obtained for handling and disposal of hazardous waste.
37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be hound to comply with the conditions so varied.
38. The applicant, his/heirs/legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and/or all



the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.

41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981.
42. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.
43. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/stipulate additional conditions as deemed appropriate.

### **Special Conditions (Air Pollution Control & Water pollution control)**

**The following special conditions shall be complied with and compliance report to be submitted to the Board within three months.**

#### **House Keeping**

1. All entry point internal roads and loading/unloading areas shall be made permanent for movement of heavy vehicles by using low permeability material (e.g. concrete or bitumen) and be cleaned regularly to minimize potential for dust generation and off site impact.
2. The Railway Authority shall not use main road connecting from railway Station to NH-42(market complex and school road) for transportation of Coal.
3. Separate shortest road shall be constructed at the end of the railway siding to NH with black top /concrete/paver block facility to reduce fugitive emission during transportation.
4. The railway authority shall not use adjacent area/road of Track No-01 for any mineral related commercial activity
5. A boundary wall of at least 3 meter height shall be constructed along the periphery of the mineral stock yard to prevent the fine particles from being carried away with surface run off to nearby water bodies.
6. The height of material within storage areas must be kept below the height of the boundary wall at all times to prevent the material getting air borne.
7. All mineral storage areas containing fine or dusty materials shall be either (a) covered with tarpaulins when not in use or (b) fitted with Automatic Water Sprinkling/Dry fog systems.
8. Green belt at least 15m width shall be developed immediately all around the perimeter of material storage and loading areas which are located in close proximity to villages and residential areas.
9. Planting of trees all along the connecting road and regular gardening of such road shall be carried out to prevent generation of dust due to movement of dumpers/trucks.
10. Absolute care shall be taken to prevent creation of ruts and pot holes in the haul roads.



11. Proper housekeeping at the material storage areas, loading & dispatch areas, service facilities etc, shall be practiced.

**Air Pollution Control**

1. Sprinkler systems must be maintained in an operable condition at all times
2. Dust suppress arrangement shall be provided on approach road by using water sprinklers/mobile water tanker.
3. At the material storage areas, atomized stationery mist spray of water or conditioning of material with water shall be practiced to prevent the dust getting air borne.
4. Appropriate preventive measures shall be taken for control of fire hazards at the stack yard during handling coal.
5. The operators' cabin in the dumpers and trucks shall be provided with dust proof enclosure and the persons working at high dust prone areas shall be provided with dust mask.
6. Smoke emission from heavy duty vehicle operating in the stack yard/railway siding shall conform to the standards prescribed under the Motor Vehicle Rules.1989.
7. Use of high pressure horns in the heavy duty vehicles operating in the mineral stack yard and railway siding shall be avoided.
8. Noise level should remain within the ambient noise standard.
9. Ambient Air Quality inside the premises shall conform to the National Ambient Air Quality Standard Prescribed for industrial and mixed used area under EP Act, 1986.

**Water Pollution**

1. Domestic effluent shall be discharged to soak pit through septic tank constructed as per BIS specification.
2. A garland drain shall be provided along the boundary wall inside the mineral stack yard. Provision shall be made for collection of wash water from the garland drain and .So collected shall be treated in a sedimentation tank for further use inside the premises for green belt or water sprinkling etc. Under no circumstances the wash water shall be allowed to go outside the premises.
3. In case the waste water contains any substance which is harmful to the environment, the same shall be treated to remove the substance so as to meet he prescribed norms.

**Good operating practices:**

1. Speed limit of dumpers/trucks used for loading /unloading of materials shall not exceed 10kmph. Overloading of vehicles shall be avoided.



2. Occupiers of the stack yard/railway siding shall ensure that vehicles used have valid "Pollution Under Control (PUC)" certificate.
3. During transportation of material by trucks/tippers /wagons through public roads, the vehicles shall be properly covered with tarpaulin sheets and shall play in safe speed. The truck/tippers shall have sufficient free board. Spillage of material on public roads shall be cleared immediately on occurrence.
4. All the materials (more then one) at the stack yard/railway siding shall be stored within a bounded compound or without intermixing each other.
5. Provisions of the E (P) Act, 1986 and the relevant rules framed there under shall be applicable where necessary.
6. Any amendment to the above conditions in future will be applicable from the respective date of enforcement.
7. The consent order is valid subject to the possession of land in favour of the occupier.

The occupier must comply with the conditions stipulated in section A,B,C,D,E & F to keep this consent order valid.

To

**Sri Rakesh Kumar Sharma, Commercial Inspector**  
**M/s. Handapa Railway Siding, East Coast Railway, Sambalpur Division**  
**At- Handapa PO: Kishore Nagar**  
**Dist- Angul, Odisha**

*Mallik*  
30-03-21

REGIONAL OFFICER

State Pollution Control Board  
ANGUL

Memo No 1008(5)

Dt 30.03.2021

Copy forwarded to:

1. The Member Secretary, SPC Board, Bhubaneswar, Odisha.
2. The Collector & District Magistrate, Angul
3. District Industries Center, Angul
4. Deputy Director of Mines, Talcher
5. Copy to Guard File,

*Mallik*  
30-03-21

REGIONAL OFFICER

State Pollution Control Board  
ANGUL

o/c

# ANNEXURE-R3/3 Colly

## Inspection Report of

### M/s. Handapa Railway Siding

At-Handapa Railway Station, Handapa, Tahsil: Kishorenagar, Dist-Angul

Railway siding at Handapa Railway Station, Handapa, Tahsil: Kishorenagar in the district of Angul was inspected on dt.25.11.2021 to attend the public complaint filed by Pradeep Kumar Behera, Chairman, Maa Maheswari Anchalika Kshyatigrasta Prajasangha, handapa and others on dt.01.11.2021 against the railway siding regarding air and water pollution. During visit compliance status of conditions stipulated in the CTO order was also verified. Ambient Air Quality Monitoring and water sample collection was conducted on dt.29.11.2021. Station Manager, Handapa Railway Station was present during the visit and monitoring.

#### Consent Status:

1. The unit has obtained Consent to Establish from the Board vide letter No.1234, dt.16.10.2019 for the establishment of railway siding at Handapa Railway Station, Handapa, Tahsil: Kishorenagar, Dist-Angul for Stacking and Transporting of coal - 80000 Metric Tonnes/Month.
2. Consent to Operate was accorded by the Board vide letter No.1007, dtd.30.03.20221 for Railway Siding for Stacking and Transporting of coal - 80000 Metric Tonnes/Month valid up to 31.03.2024.

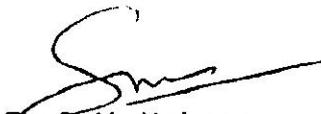
#### Observations on the day of inspection:

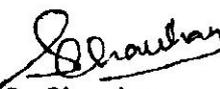
1. During visit on both days, railway siding was observed to be not in operation, no loading or handling of coal was observed at the railway siding area on either days. No coal was stacked over the platform of railway siding except coal deposition on carpet area of the platform. However, stacking of coal was observed at two places beyond platform of railway siding, about 500-600 tonne of coal in the easternmost side of the railway siding and about 700-800 tonne of coal in the southern side of the railway siding.
2. Boundary wall of height about 9ft using concrete slabs has been provided along southern side of the railway siding area. Screen barrier using synthetic cloth and bamboo as support was also being provided above boundary wall to prevent fugitive dust emission. Screen barrier were provided in parts (about 100m) only along the boundary wall.
3. Along northern side of the railway siding, no such provision of boundary wall/ screen barrier/green barrier was provided. Railway authority may be asked to provide boundary wall and barrier along other side near to the habitation area.
4. No fixed type water sprinkling arrangements have been provided at the siding to control fugitive dust emission during coal handling. However, two tractor mounted water tanker (3KL each) were found to be engaged at the railway siding for water sprinkling on platform and approach roads.

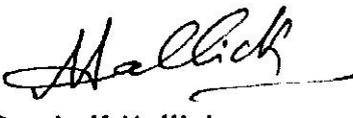
5. Plantation along boundary wall of railway siding has been done, however, plantation along approach has not been done.
6. Dust deposition was observed on the approach and internal roads of the railway siding.
7. It was observed that approach road from railway over bridge (ROB) to the railway siding which is about 900m is damaged at some places.
8. No measures have been taken to prevent dust deposition in crop fields and human habitation located adjacent to the approach road. Railway authority may be asked to clean approach and internal roads on regular basis to avoid dust emission during plying of vehicles. Drain along approach road may be provided to check flow of dust into adjoining areas during monsoon or water sprinkling.
9. No surface run-off collection, treatment, disposal/reuse system has been provided at the railway siding. Although there was no wastewater discharge from siding or coal stacked areas to nearby water bodies or open areas observed during inspection, but there is possibility of flowing of contaminated surface runoff into nearby nallah/open areas during monsoon period.
10. On 29.11.2021, Ambient Air Quality (AAQ) monitoring was conducted at in front of foot over bridge and water sample was collected from the Tarini Nallah which is flowing at about 20m away in the southern side of the railway siding. Analysis report of AAQ monitoring and water sample is enclosed separately.

**Recommendation:**

The overall environmental compliances were not satisfactory. The aforesaid observation can be termed as sheer negligence on the part of the unit towards control of pollution. Action may be initiated against the railway siding for violating the consent conditions and causing environmental pollution.

  
Er. S. N. Mohanty  
Asst. Env. Engineer

  
Er. C. S. Chauhan  
Asst. Env. Engineer

  
Dr. A. K Mallick  
Regional Officer

REGIONAL OFFICE OF STATE POLLUTION CONTROL BOARD, ODISHA  
S-3/3, INDUSTRIAL ESTATE, HAKIMPADA, ANGUL-759143



TEST REPORT

Report No.252/Air/Amb./11/2021

Date: 09.12.2021

1. Name & Address of the Industry/ Source : M/s. Handapa Railway Siding,  
Handapa, Angul.
2. Date of Sample receipt : 29.11.2021
3. Date of sampling : 29.11.2021
4. Sample collected by : Er. C S Chauhan, AEE, Sri B K Sahu, FA,  
& Sri B N Jena, FA.

Date of sampling		29.11.2021
Weather Condition		Clear
Sl. No.	Location of the station	Concentration in $\mu\text{gm}/\text{m}^3$
		Respirable Suspended Particulate Matter (PM <sub>10</sub> )
1	AAQ Near Foot over Bridge	73
Standard		100

*[Signature]*  
09/12/21  
Analysed by:

*[Signature]*  
09-12-21  
Board Analyst  
Board Analyst  
State Pollution Control Board, Odisha

REGIONAL OFFICE OF STATE POLLUTION CONTROL BOARD, ODISHA  
S-3/3, INDUSTRIAL ESTATE, HAKIMPADA, ANGUL-759143



TEST REPORT

Report No.167/WW/11/2021

Date: 09.12.2021

1. Name & Address of the Industry/ Source : M/s. Handapa Railway Siding, Handapa, Angul.
2. Date of Sample receipt : 29.11.2021
3. Date of sampling : 29.11.2021
4. Sample collected by : Er. C S Chauhan, AEE, Sri B K Sahu, FA & Sri B N Jena, FA.

Sl No.	Sampling points	Parameters			
		pH	TSS (mg/l)	BOD (mg/l)	COD (mg/l)
01	Sample collected from Tarini Nallah	7.21	36	03	08
Method followed		Potentiometric	Gravimetric	3 days bottle incubation	Closed Reflux Titrimetric
Water quality criteria for bathing water (MOEF Notification G.S.R. No.742(E) Dt.25.09.2000) Class C		6.5-8.5	-	3 or less	-

\*Tolerance limit for inland surface water bodies (IS-2296-1982)

*[Signature]*  
09/12/21  
Analysed by:

*[Signature]*  
09-12-21  
Board Analyst  
Board Analyst  
State Pollution Control Board, Odisha

# ANNEXURE-R3/4

E-mail: [rosnch.angul@ospcboard.org](mailto:rosnch.angul@ospcboard.org)

Website: [www.ospcboard.org](http://www.ospcboard.org)



**OFFICE OF THE REGIONAL OFFICER  
STATE POLLUTION CONTROL BOARD, ODISHA**  
DEPARTMENT OF FOREST & ENVIRONMENT, GOVT. OF ODISHA)  
Plot No. S-3/3, Industrial Estate, Hakimpada, Angul-759143

No. 3585 /RS/ROSPCB/AGL/09/2019-20

By Regd. Post/E-mail

Date: 30.11.2021

**SHOW CAUSE NOTICE UNDER SECTION 31(A) AIR (P&CP) ACT-1981 AND  
SECTION of 33 (A) OF WATER (P&CP) ACT-1974 & AMEMDED THEREAFTER**

WHEREAS, you are operating a Railway Siding for Stacking and Transportation of Coal of capacity 80,000 MT/Month At/PO: Handapa, Tahasil: Kishorenagar, Dist: Angul in the name and style of M/s. Handapa Railway Siding of East Coast Railway (Sambalpur Division). Consent to operate (CTO) has been granted up to 31.03.2024, subject to strict compliance of consent conditions;

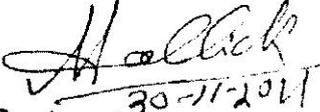
WHEREAS, your railway siding was inspected by the officials of Regional Office, SPCB, Angul, Odisha on 25.11.2021 and 29.11.2021 to attend a public complaint filed against your Railway Siding and to verify the compliance status of conditions stipulated in CTO order. From Inspection report following non-compliances were observed;

- a) No fixed water sprinkling arrangements have been provided at the siding to control fugitive dust emission during coal handling.
- b) Plantation along approach road has not been done.
- c) Boundary wall/ screen barrier/green barrier provided along one side of the railway siding was not of adequate height. And no such barrier was provided along other side of the railway siding near to habitation.
- d) No surface run-off collection, treatment, disposal/reuse system has been provided at the railway siding to prevent water contamination in the nearby water bodies.
- e) Coal was stacked at two locations beyond platform of the railway siding.
- f) Dust deposition was observed on the approach and internal roads of the railway siding.
- g) Approach road was damaged at some places. No measures have been taken to prevent dust deposition in crop fields and human habitation located adjacent to the approach road.

AND WHEREAS, non-compliances mentioned above reflects that you have failed to control pollution created by your railway siding and also failed to comply the consent conditions and provisions of section U/S 25 & 33A of Water (PCP) Act, 1974 and U/S. 21 & 31A of the Air (PCP) Act, 1981 and rules framed there under;

NOW THEREFORE, by virtue of the power conferred under section 31A of the Air (P&CP) Act, 1981 and 33A of Water (P&CP) Act, 1974 as amended thereafter, the competent authority in the State Pollution Control Board, Odisha do hereby direct you to take immediate temporary shutdown of the Railway Siding and carry out rectification/compliance to remove above lapses and also you are required to show cause under section 33A of the Water (PCP) Act, 1974 and Sec-31 A of the Air (PCP) Act, 1981 as amended thereafter and Rules framed there under within 15 (fifteen) days from the date of issue of this notice as to why consent to operate granted to your industry shall not be revoked, failing which appropriate action shall be taken against your unit. If you are interested for personal hearing, the same may be indicated in your reply.

By order of the Board

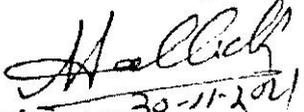
  
30-11-2021  
Regional Officer  
Regional Officer  
State Pollution Control Board  
ANGUL

To

The Commercial Inspector, Handapa Rly. Station  
M/s. Handapa Railway Siding,  
At - Handapa Railway Station, Handapa, Tahasil-Kishorenagar,  
Dist - Angul-759126, Odisha

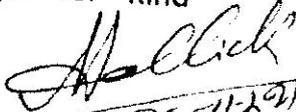
Memo No. 3586, Dt. 30.11.2021

Copy forwarded to the Member Secretary, State Pollution Control Board, Odisha, Bhubaneswar for kind information.

  
30-11-2021  
Regional Officer

Memo No. 3587, Dt. 30.11.2021

Copy forwarded to the Collector and District Magistrate, Angul for kind information.

  
30-11-2021  
Regional Officer

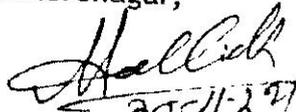
Memo No. 3588, Dt. 30.11.2021

Copy forwarded to the Dy. Director of Mines, Talcher, Angul for kind information and necessary action.

  
30-11-2021  
Regional Officer

Memo No. 3589, Dt. 30.11.2021

Copy forwarded to the Sub-Collector, Athmalik, Angul / Tahasildar, Kishorenagar, Angul for kind information and necessary action.

  
30-11-2021  
Regional Officer

# ANNEXURE - R3/5

East Coast Railway

Office of the  
Divnl. Railway Manager (Comml)  
Sambalpur  
Dt 14.12.2021

No. C/SBP/Goods /Corres/HNPA/12/21

To  
The Regional Officer  
State pollution control Board, Angul  
Plot No.S-3/3, Industrial Estate, Hakimpada  
Dist- Angul-759143 (odisha)

Sub: Show cause notice under section 31(A) AIR (P&CP) ACT-1981 And  
Section of 33 (A) of water (P&CP) Act-1974 & Amendment thereafter.  
Ref: Your letter No.3585/RS/ROSPCB/AGL/09/2019-20,dt 30.11.2021

Apropos above, on the observations communicated vide your office letter  
under reference, para wise remarks are given below:

Item No	Observations	Remarks
a	No fixed water sprinkling arrangements have been provided at the siding to control fugitive dust emission during coal handling	Water sprinkling is being done at the time of loading and unloading of consignment. However, proposal for provisioning of fixed water sprinkling system is being processed on war footing basis.
b	Plantation along approach road has not been done	Plantation beside the proposed boundary wall is being planned.
c	Boundary wall/screen barrier /green barrier provided along one side of the Railway siding was not of adequate height. And no such barrier was provided along other side of the Railway siding near to habitation	One boundary wall has been provided at the Railway siding along the periphery of mineral stock yard and it is being planned to increase its height to the adequate level of 03 meters. Moreover, it is also being planned to provide another boundary wall of adequate height along other side of the Railway siding near to habitation.
d	No surface run off collection , treatment , disposal/reuse system has been provided at the Railway siding to prevent water contamination in the nearby water bodies	It is being planned to construct sedimentation tank for collection of waste water from the Goods shed handling area through a drain provided all along the boundary wall of Goods shed and the waste water so collected shall be treated in a sedimentation tank.

Contd..P/2

Item No	Observations	Remarks
e	Coal was stacked at two locations beyond platform of the Railway siding	Railway has not permitted to stack coal beyond platform of the Railway siding. The party has been strictly warned not to adhere to this practice of stacking of coal outside Railway siding.
f	Dust deposition was observed on the approach and internal roads of the Railway siding	Provision of wheel wash facility is being planned.
g	Approach Road was damaged at some places. No measures have been taken to prevent dust deposition in crop fields and human habitation located adjacent to the approach Road.	Work for repairing the existing approach road is being planned. Boundary wall, flexi wind breaking netting, plantation, drainage, sprinkling system, wheel wash system etc are being planned to prevent dust pollution.

**Additional Information:**

Due to the effects of the outbreak of Covid-19 pandemic, the Goods shed was being operated through temporary arrangements like water sprinkling through tankers, cleaning of siding area , developing greenery , mandatory tarpaulin cover over trucks .

Now, works of permanent infrastructure that are most critical to comply pollution control at Handapa Goods shed ( i.e. boundary wall, permanent water sprinkling system, wheel wash system, dust screen wall and water arrangement ) are being taken up for execution and the same is likely to get completed within a period of two months.

  
 (S.Hord)  
 Divnl. Comml Manager  
 For Sr. Divnl. Comml Manager  
 EcoR, Sambalpur

# ANNEXURE - R3/6

## Inspection Report of M/s. Handapa Railway Siding At-Handapa Railway Station, Handapa, Tahsil: Kishorenaqar, Dist-Angul

Railway siding at Handapa Railway Station, Handapa, Tahsil: Kishorenaqar in the district of Angul was inspected on dt.16.12.2021 to verify the compliance status of points raised in show cause notice issued by the Board vide letter No.3585, dt.30.11.2021. Station Manager, Handapa Railway Station was present during the visit.

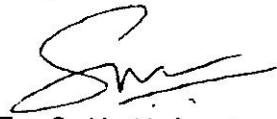
Observations on the day of inspection w.r.t. issues raised in show cause notice:

Sl. No.	Issues/Non-Compliances	Compliance status as on 16.12.2021
a)	No fixed water sprinkling arrangements have been provided at the siding to control fugitive dust emission during coal handling.	Fixed type water sprinkling arrangements have not been installed at the railway siding.
b)	Plantation along approach road has not been done.	Plantation along approach road has not yet been done.
c)	Boundary wall/ screen barrier/green barrier provided along one side of the railway siding was not of adequate height. And no such barrier was provided along other side of the railway siding near to habitation.	No further development in green sheet installation along southern side of the railway siding was observed. No steps have been taken for provision of boundary wall/ screen barrier/green barrier along northern side of the railway siding area near to habitation.
d)	No surface run-off collection, treatment, disposal/reuse system has been at the railway siding to prevent water contamination in the nearby water bodies.	Surface run-off collection, treatment, disposal/reuse system has not been provided at the railway siding.
e)	Coal was stacked at two locations beyond platform of the railway siding.	It was observed that coal stacked in the southern side of the railway siding beyond platform area has been removed; only coal on carpet area was observed. Coal stacked in the easternmost part of the railway siding beyond platform area has not yet been removed.
f)	Dust deposition was observed on the approach and internal roads of the railway siding.	Cleaning of approach and internal road has not been done. Dust deposition on these roads was observed during inspection.
g)	Approach road was damaged at some places. No measures have been taken to prevent dust deposition in crop fields and	No steps were observed to be taken for repair of approach road and to prevent dust deposition in crop fields

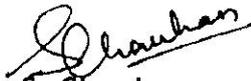
human habitation located adjacent to the approach road.	and human habitation located adjacent to the approach road.
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**Recommendation:**

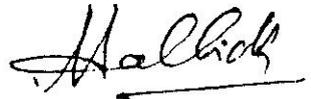
Action/steps taken by the railway authority for compliance of issues raised in show cause notice was found to be inadequate and non-satisfactory. Unit has failed to comply the direction issued by the Board, therefore, stringent action such as revocation of consent order and issuance of closure direction may be initiated against the railway siding.



Er. S. N. Mohanty  
Asst. Env. Engineer



Er. C. S. Chauhan  
Asst. Env. Engineer



Dr. A. K. Mallick  
Regional Officer

# ANNEXURE - R3/7

E-mail: [rospcb.angul@ospceboard.org](mailto:rospcb.angul@ospceboard.org)

Website: [www.ospceboard.org](http://www.ospceboard.org)



**OFFICE OF THE REGIONAL OFFICER  
STATE POLLUTION CONTROL BOARD, ODISHA  
(DEPARTMENT OF FOREST & ENVIRONMENT, GOVT. OF ODISHA)  
Plot No. S-3/3, Industrial Estate, Hakimpada, Angul-759143**

No. 3902 /RS/ROSPCB/AGL/09/2018-19

By Regd. Post/E-mail

Date: 24.12.2021

**REVOCATION OF CONSENT TO OPERATE AND ISSUANCE OF DIRECTION OF CLOSURE  
UNDER SECTION 31A OF THE AIR (P&CP) ACT-1981 AND SECTION OF 33A OF WATER  
(P&CP) ACT-1974 & AMEMDED THEREAFTER**

WHEREAS, you are operating a Railway Siding for Stacking and Transportation of Coal of capacity 80,000 MT/Month At/PO: Handapa, Tahasil: Kishorenagar, Dist: Angul in the name and style of M/s. Handapa Railway Siding of East Coast Railway (Sambalpur Division). Consent to operate (CTO) has been granted up to 31.03.2024, subject to strict compliance of consent conditions;

AND WHEREAS, your railway siding was inspected by the officials of Regional Office, SPCB, Angul, Odisha on 25.11.2021 and 29.11.2021 to attend a public complaint filed against your Railway Siding and to verify the compliance status of conditions stipulated in CTO order. Several non-compliances were observed during inspection based on which show cause notice was issued against Railway Siding vide Board's letter No.3585, dt.30.11.2021.

AND WHEREAS, this office has received your reply to the show cause notice on dt.14.12.2021 and again inspected your railway siding on dt.16.12.2021 to verify the compliance status. During inspection it was observed that no significant steps were taken against the issues raised in show cause notice (copy of IR is enclosed for your reference).

NOW THEREFORE, by virtue of the power conferred under Sub-section 4 of Section 21 of the Air (P&CP) Act, 1981 and Section 27 of the Water (P&CP) Act, 1974 as amended thereafter, the competent authority in the State Pollution Control Board, Odisha do hereby revoke the Consent to Operate issued in favour of your railway siding vide letter No.1007, dt.30.03.2021 and further direct you under Section 31A of the Air (P&CP) Act, 1981 and Section 33A of the Water (P&CP) Act, 1974 to close down the operation of the railway siding till removal of the defects pointed out in the in show cause notice to the satisfaction of this Board. Action taken in this matter may please be reported to the undersigned forthwith or reference in case you fail to comply with our direction, appropriate legal action as deemed proper shall be initiated against you without giving further notice.

By order of the Board

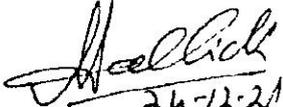
  
24-12-21  
Regional Officer

To

The Commercial Inspector, Handapa Rly. Station  
M/s. Handapa Railway Siding,  
At - Handapa Railway Station, Handapa, Tahasil-Kishorenagar,  
Dist - Angul-759126, Odisha

Memo No. 3903 , Dt. 24.12.2021

Copy forwarded to the Member Secretary, State Pollution Control Board, Odisha, Bhubaneswar for kind information.

  
24-12-21  
Regional Officer  
Regional Officer

Memo No. 3904 , Dt. 24.12.2021

Copy forwarded to the Collector and District Magistrate, Angul for kind information and necessary action. He is requested to ensure the closure direction of the unit forthwith.

State Pollution Control Board  
ANGUL

  
24-12-21  
Regional Officer  
Regional Officer

Memo No. 3905 , Dt. 24.12.2021

Copy forwarded to the Superintendent of Police, Angul for kind information and necessary action.

State Pollution Control Board  
ANGUL

  
24-12-21  
Regional Officer  
Regional Officer

Memo No. 3906 , Dt. 24.12.2021

Copy forwarded to the Sub-Collector, Athmallik, Angul for kind information and necessary action.

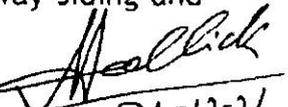
State Pollution Control Board  
ANGUL

  
24-12-21  
Regional Officer  
Regional Officer

Memo No. 3907 , Dt. 24.12.2021

Copy forwarded to the Dy. Director of Mines, Talcher, Angul for kind information and necessary action. He is requested to cancel the permission of the railway siding and ensure closure direction forthwith.

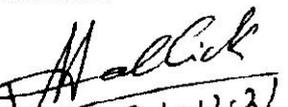
State Pollution Control Board  
ANGUL

  
24-12-21  
Regional Officer  
Regional Officer

Memo No. 3908 , Dt. 24.12.2021

Copy forwarded to the Tahsildar, Kishorenagar, Angul for kind information and necessary action. He is requested to ensure closure direction of the unit forthwith.

State Pollution Control Board  
ANGUL

  
24-12-21  
Regional Officer  
Regional Officer

State Pollution Control Board

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# ANNEXURE - R3/8

## Inspection Report of M/s. Handapa Railway Siding

At-Handapa Railway Station, Handapa, Tahsil: Kishorenagar, Dist-Angul

In response to the order of the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata dtd.19.04.2022 in OA No.37/2022/EZ-Pradeep Kumar Behera & Ors Vs. State of Odisha & Ors. and in pursuance to the order issued by the Member Secretary, SPCB, Odisha vide letter no.7559, dt.29.04.2022, Railway Siding at Handapa Railway Station, Handapa, Tahsil: Kishorenagar in the district of Angul was inspected on dt.07.05.2022 to verify the operational status of the unit. Station Manager, Handapa Railway Station was present during the visit.

### Background:

1. The unit has obtained Consent to Establish from the Board vide letter No.1234, dt.16.10.2019 for the establishment of railway siding at Handapa Railway Station, Handapa, Tahsil: Kishorenagar, Dist-Angul for **Stacking and Transporting of coal - 80000 Metric Tonnes/Month**.
2. Consent to Operate was accorded by the Board vide letter No.1007, dtd.30.03.2021 for **Railway Siding for Stacking and Transporting of coal - 80000 Metric Tonnes/Month** valid up to 31.03.2024.
3. Public complaint was filed by Pradeep Kumar Behera, Chairman, Maa Maheswari Anchalika Kshyatigrasta Prajasangha, handapa and others on dt.01.11.2021 against the railway siding regarding air and water pollution.
4. Inspection of the railway siding was conducted on 25.11.2021 and Ambient Air Quality Monitoring and water sample collection was conducted on dt.29.11.2021 in connection with public complaint.
5. Based on inspection report, show cause notice was issued to the Railway Siding vide Board's letter No.3585, dtd.30.11.2021 for non-compliances observed during inspection.
6. After receipt of reply from railway authority vide their letter dt.14.12.2021, railway siding was again inspected on 16.12.2021 to verify the compliance status of points raised in show cause notice issued by the Board.
7. Based on inspection report, Board has revoked the Consent to Operate to railway siding vide letter No.1007, dt.30.03.2021 and further directed to close down the operation of the railway siding till removal of the defects pointed out in the show cause notice to the satisfaction of this Board vide letter No.3902, dt.24.12.2021.

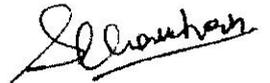
### Observations on the day of inspection:

1. During visit, railway siding was observed to be not in operation, no loading or handling of coal was observed at the railway siding area. No coal was stacked over

8.11.2021

the platform of railway siding except coal deposition on carpet area of the platform.

2. It was verified from the records available with Station Manager, Handapa Railway Station that last rake for coal from railway siding was placed and loaded on 24.11.2021 and despatched on 25.11.2021 at 5:55AM.
3. It was observed that about 150-200 tonne of coal stacked at easternmost side of the railway siding beyond platform area of railway siding. No coal stacking in other area near railway siding was observed during inspection except carpet coal on an area at southern side of the railway siding beyond platform area.
4. No further development/improvement in non-compliances/points mentioned in show cause notice issued by the Board vide letter No.3585, dt.30.11.2021 was noted during inspection.



Er. C. S. Chauhan  
Dy. Env. Engineer